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and the police, making the Peace Committees effective, firm action -against communal reporting or propaganda, speedy investigation and trial of cases regarding communal incidents, vigorous implementation of various economic programmes for development of Scheduled Castes and Scheduled Tribas and othe. weaker sections vigorous implementation of the provisions if the Arm. Act and the rules thereunder, a joint drive by the police forces of Uttar Pradesh. Madhya Pradesh and Raj'asthan to control the dacoit menace in the Chambal region ?nd modernisation of the police force.

- (b) Necessary action as consideredTable and feasible in the light ofthe discussions held in the conferencewould, be taken by the State Govern. ments concerned.
- (e) Financial liability of Central Government would be only in respect of modernisation of the police force, and the proposals of the State Governments would be duly considered

•>n received.

Jails Reforms Committee

1020. SHRI KRISHNA NAND • OSHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the -Jail Reforms Committee headed by Shri A. N. Mulla has since submitted »port to Government; and
 - (b) if so. what are the salient urea of the report and Govern it's reaction thereto?

THE MNISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS VSHRI YOGENDRA MAjKWANA): and (b) The Committee on Jail rms has submitted its first report which is on the Central Jail Tihar. Ituasises broadly three aspects

which need to be looked into with a sense of urgency. These are:

- (i) the need to decongest the prison population and to evolve a system of proper classification of prisoners in keeping with their personal characteristics and correctional requirements;
- (ii) need to reorganise, reorient and develop the prison staff to cater adequately to the modern requirements of custody and correction; and
- (iii) the need to streamline the institutional programmes in consonance with the overall objective of imprisonment i.e. protection of society and reformation of offenders. The report is under the consideration of Delhi Administration.

Seniority of Deputy SPs. in C.R.P.F.

- 1021. SHRI D HEERACHAND: Will the Minister of HOME AFFAIRS be pleased to **state:**
- (a) whether in pursuance of the High Court directions, the seniority list of the Officers of the rank of Dy. S.P. in the C.R.P.F. has been finalised in DPC meeting held and promotions made; and
- (b) if not, what are the reasons for the delay and what steps are proposed to be taken in this regard?

THE MNISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) In view of the stay order granted by Andhra Pradesh High Court, the seniority list has not been finalised. Steps are being taken to get the stay order vacated.

Rationalisation of Para Military Forces

- 1022. SHRI JASWANT SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is considering any proposal to rationalise the Command and Control Organisation

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of the para military forces with a view to separating the law and order forces from the forces guarding the borders; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The forces for border security purposes have been raised independently of the CRPF which is mainly meant for the maintenance of internal security.

Issue of Resident Certificates in Assam

1023. SHRI ROBIN KAKATI: Will the Minister of HOME AFFARS be pleased to state:

- (a) the total number of permanent resident certificates issued during 1980 and upto the end of January, 1981 by various district authorities of Assam; and
- (b) whether it is a fact that thousands of permanent resident certificates are still being issued to people of Bangladesh origin by the Government of Assam.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the Table of the House.

1024. [Transferred, to the 11th March, 1981].

Recognition of Ladakhies as Trilials

1025. SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to declare Ladakhies of Kashmir State as tribals; and
- (b) if not, what are the reasons therefor? 1817 RS—3.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The proposal to include thi_a community in the list of Scheduled Tribes will be considered by the Government at appropriate time along with such other pending issues.

Committee to review functioning of IB.

1026. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a report published in the Indian Express (Bombay) dated the 12th December, 1980 under the caption "Unrest among IB staff';
- (b) whether any special committee has been set up by Government to review the functioning of the Intelligence Bureau; and
- (c) if so, the terms of reference and the names of the members of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

- (b) No, Sir.
- (c) Does not arise.

Production in Cement factories in Hyderabad

1027. SHRI SADASHIV BAGAIT-KAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the production in cement factories in Hyderabad had been considerably disrupted and that the units are virtually under threat of closure because of the denial of coal supplies from the Western Coalfields;
- (b) if so, what are the details in this regard;